

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO. †1600

TO BE ANSWERED ON THE 08<sup>TH</sup> DECEMBER, 2015/AGRAHAYANA 17, 1937 (SAKA)

BORDER DISPUTE

†1600. SHRI KRUPAL BALAJI TUMANE:  
SHRI ARVIND SAWANT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any request from the State Government of Maharashtra regarding Maharashtra-Karnataka border issue dispute;

(b) if so, the details thereof and the action taken by the Government in this regard;

(c) the reasons for delay in resolving the Maharashtra-Karnataka border issue; and

(d) the measures taken by the Government to expedite the process of resolving the said issue?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): Yes, Madam. With a view to settle the boundary dispute between Maharashtra and Karnataka, the Central Government constituted the one-man Mahajan Commission, which submitted its report in August 1967. The dispute still persists since the Government of Karnataka insists on the implementation of the recommendations of the Mahajan Commission in toto, while the Government of Maharashtra does not accept the Commission's recommendations. The Government of Maharashtra has filed a suit in the Hon'ble Supreme Court of India, which is pending in the Apex Court.

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